

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1744/2000  
M.A. NO.2120/2000

New Delhi this the 6th day of September, 2000.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. H.C. Manwar Kamal No.2114/DAP,  
IIIrd Bn., DAP, New Delhi.
2. Ct. Sanjay Singh No.2661/DAP,  
IIIrd Bn., DAP, New Delhi.
3. Ct. Munshi Lal No.2520/DAP,  
IIIrd Bn., DAP,  
New Delhi. .... Applicants

( By Shri Arvind Singh, Advocate )

-versus-

1. N.C.T. of Delhi through its  
Chief Secretary  
through Commissioner of Police,  
Delhi Police Headquarters,  
MSO Building, I.P.Estate,  
New Delhi.
2. Addl. Commissioner of Police/  
Police Headquarters,  
MSO Building, I.P.Estate,  
New Delhi.
3. Shri Naresh Kumar,  
Deputy Commissioner of Police/  
IIIrd Bn., DAP, Vikaspuri,  
Police Line, New Delhi.
4. Insp. Virender Singh (Enquiry Officer),  
posted under: IIIrd Bn., DAP,  
Vikaspuri Police Lines,  
New Delhi. .... Respondents

O R D E R (ORAL)

Shri S.R. Adige, VC (A) :

Applicants seek relief contained in para 8 of the OA. We have heard Shri Arvind Singh for applicant who invites our attention to various representations filed by applicants. Prima facie, it appears that the specific reliefs claimed by applicants in the present OA have not all been incorporated in their representations.

2. This OA is disposed of with a direction that in the event applicants make a self-contained representation to respondents highlighting each of the reliefs contained in paragraph 8 of the OA, respondents should dispose of the aforesaid representation, after dealing with each of the reliefs claimed, by a detailed, speaking and reasoned order, under intimation to applicants within three months from the date of the receipt of a copy of the representation.

3. In the event any grievance still survives, it will be open to applicants to agitate the same in appropriate original proceedings.

4. In case applicants seek a personal hearing to explain their grievance, the same should be granted to them before disposing of their representation.

5. The OA is disposed of with the aforesaid directions.

A. Vedavalli  
( Dr. A. Vedavalli )  
Member (J)

S. R. Adige  
( S. R. Adige )  
Vice Chairman (A)

/as/